

in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th December, 1972, agreed without any amendment to the Food Corporations (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1972."

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 1st December, 1972:—

(1) The Central Sales Tax (Amendment) Bill, 1972.

(2) The Appropriation (Railways) No. 4 Bill, 1972

(3) The Appropriation (Railways) No. 5 Bill, 1972

COMMITTEE ON GOVERNMENT ASSURANCES

FOURTH REPORT

SHRI R. BALAKRISHNA PILLAI. (Mavelikara): I present the Fourth Report of the Committee on Government assurances.

12.39 hrs.

CORRECTION OF ANSWER TO S Q NO. 642 RE. FOREIGN EXCHANGE EARNED THROUGH EXPORT OF FILMS

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): rose.

MR. SPEAKER: It is a correction of a reply. You can lay it on the Table.

SHRI A. C. GEORGE: On behalf of Shri L. N. Mishra I lay a statement
2851 LS—8

(1) correcting answer given on the 2nd May 1972 to Starred Question No. 642 by Shri Priva Ranjan Das Munsi regarding foreign exchange earned through export of films and (ii) giving reasons for delay in correcting the answer

SHRI SEZHIYAN (Kumbakonam): In this case, the reply was given on 2nd May 1972. Afterwards we had one full session and at the *tag* end of the next session they are coming with a correction. Why should they not come earlier?

MR. SPEAKER: After all they have. It would have gone like that. But they have come with a correction and I am very happy about it.

SHRI SEZHIYAN: My points is what is the machinery in the Ministry which goes through these things and then informs the Minister then and there? It has waited for seven months to come with a correction.

Statement

In the list of countries to which films were exported during the years 1970-71 and 1971-72 (upto October, 1971) which was laid on the Table of the House on 2.5.1972 in reply to part (b) of the question No 642 the name of the country 'South West Africa' may be deleted as the same was wrongly reported by the Custom Authorities to the Department of Commercial Intelligence and Statistics, Calcutta.

It is regretted that this could not be brought to the notice of the House earlier as the obtaining of necessary clarification has taken some time.

12.31 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): With your permission.